

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 204
IB-153/ND/2020**

**IN THE MATTER OF:
M/s. VS&B Domestic Container
Solutions Pvt. Ltd.**

...PETITIONER

Vs.

M/s. Maple Logistics Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 30.01.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor :Ms. Shradha Aggrawal,
Advocate**

For the Respondent/ Corporate-debtor :Mr. Arush Kumar, Advocate

ORDER

Heard the submissions made by the counsels for both the parties. Learned counsel appearing on behalf of the corporate-debtor seeks time to file the reply. One week time is granted for filing the reply after serving advance copy to the counsel for the operational-creditor. Matter is adjourned to **13.02.2020**.



**(V.K. Subburaj)
Member (T)**



**(Abni Ranjan Kumar Sinha)
Member (J)**